

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

Original Application No. 97/2024/EZ

(Earlier O.A No. 144/2024/PB)

VIMLA VIPU SOREN

...Applicant

-Versus-

JHARKHAND POLLUTION CONTROL BOARD & ORS.

...Respondents

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AISHWARYA RAJYASHREE

Advocate

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High Court, Calcutta

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Reg. No. - 66
Dated - 22-01-25

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O.A. NO. 97 OF 2024 (EZ)

(Earlier O.A No. 144/2024/PB)

Vimla vipu Soren.....Applicant (s)

Versus

Jharkhand State Pollution Control Board & Ors.Respondent (s)

**Affidavit on behalf of Deputy Commissioner Cum District Magistrate, Dumka
in Compliance of the order dated 22.10.2024 and 08.01.2025**

I, Kaushal Kumar son of Soma Mahto.....Presently Posted as the Sub

Divisional Officer, Dumka, District-Dumka, State-Jharkhand and am duly authorized and hereby solemnly State and affirm as follows:-

1. That at present, I am working and posted as Sub Divisional Officer, Dumka, District-Dumka, State-Jharkhand and as such, I am well acquainted with all the facts and circumstances of this case .

2. That , I have gone through order dated 22.10.2024 and 08.01.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and has understood the Contents therein.



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3. That, I have been authorized to swear this affidavit on behalf of the Deputy Commissioner Cum District Magistrate, Dumka District- Dumka, State-Jharkhand by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in present case.

4. That Hon'ble Court vide order January 8,2025 has directed the respondent-6 to file a Counter affidavit regarding the direction issued by hon'ble court on October 22,2024 where the representative of the Deputy Commissioner Cum District Magistrate, Dumka was included in the Joint Committee already constituted and the Joint Committee was directed to visit all the affected places including railway goods shed at Railway Station Dumka, look into the grievances raised in the application particularly compliance with environmental clearance conditions and take appropriate remedial action and submit its report.

5. That, it is to be noted that vide order dated April 23,2024 the Jharkhand State Pollution Control Board has been designated as the nodal agency for coordination and compliance of constituted joint committee.

6. That until now no information regarding the visit of reconstituted joint committee has been shared and no such date for joint visit has been fixed by the coordinating nodal agency i-e Jharkhand State Pollution Control Board in this regard.

7. That Hon'ble court is requested to grant opportunity and appropriate time once again to complete visits to respective sites and implement remedial measures for the same to submit report before next hearing.


Kaushal Kumar
DEPONENT
22/1/2025

VERIFICATION:

Verified at Dumka on this the day of 22 January, 2025 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been Concealed therefrom.

✓ *Kaushal Kumar*
22/1/2025
DEPONENT

The Deponent has put his signature in my presence.

Arunkumar Soodi
Govt. Pleader



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Sri/Smt. *Kaushal Kumar*
who is identified by Sri. *A. H. Sinha*
Advocate/Pleader solemnly affirm that the contents in this Affidavit are true to the best of my Knowledge and belief.

Rajendra Kumar
Notary Officer
Dumka Court

22-1-25